



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI

MEETING No. NC/6/MEET/Dec/202324/10

DATED: 11/01/2024

Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/Dec/202324/10 dated 11/01/2024 of Norms Committee - VI for the year 2023-24 was held on 11/01/2024 under the Chairmanship of ANIL AGGARWAL, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri Shaish Kumar, Technical Consultant	DGFT
2	Shri D.N. Mathur, Technical Consultant	DGFT
3	Ms. Vayaila Rungsung, Director	MoFPI
4	Shri Krishna Murari, Technical Consultant	MoFPI
5	Shri Pradyumna Sahu, Deputy DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Dec/202324/10
Case Status	Case Deferred
Party Name	RIGHT HEALTH PLATTER PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00001578AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 15.02.2024	

Case No.	2 / NC/6/MEET/Dec/202324/10
Case Status	Case Rejected
Party Name	SUCCESSMIND MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00004619AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the case has already been rejected in M.No. 9 dated 14.12.2023. RA may take suitable consequential action accordingly.	

Case No.	3 / NC/6/MEET/Dec/202324/10
Case Status	Case Rejected
Party Name	CREDENCE INTERNATIONAL

Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00004655AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the case has already been rejected in M.No. 9 dated 14.12.2023. RA may take suitable consequential action accordingly.	

Case No.	4 / NC/6/MEET/Dec/202324/10
Case Status	Case Rejected
Party Name	HOTLEY JIXMON FOOD STUFF PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00005342AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the case has already been rejected in M.No. 9 dated 14.12.2023. RA may take suitable consequential action accordingly.	

Case No.	5 / NC/6/MEET/Dec/202324/10
Case Status	Case Deferred
Party Name	FRIGORIFICO ALLANA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00006925AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 15.02.2024

Case No.	6 / NC/6/MEET/Dec/202324/10
Case Status	Case Deferred
Party Name	FRIGORIFICO ALLANA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00006926AM24
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 15.02.2024

Case No.	7 / NC/6/MEET/Dec/202324/10
Case Status	Case Approved
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00007091AM24
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per agenda and based on the norms fixed on similar case of the firm in M.No.2 dated 25.05.2023, the Committee decided to fix the norms of

the present application allowing the following inputs;

S.No.	Export item description	Export item Qty	S.No.	Import Item Description	Qty. Recommended
1	Vegetable Fatbase Powder (Containing 19% To 21% of Palm Fat)	10000.000 MT	1	Refined Bleached And Deodorized Palmolein (RBD Palmolein)	1957.00 MT
			2	Acid Casein	206.00 MT

The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP, 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website.

No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take subsequent consequential action accordingly.

Case No.	8 / NC/6/MEET/Dec/202324/10
Case Status	Case Approved
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00007093AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda and based on the norms fixed on similar case of the firm in M.No.2 dated 25.05.2023, decided to fix the norms of the present AA	

allowing the following inputs;

S.No.	Export item description	Export item Qty	S.No.	Import Item Description	Qty. Recommended
1	Vegetable Fatbase Powder (Containing 27% To 29% Of Palm Fat)	10000.000 MT	1	Refined Bleached And Deodorized Palmolein (RBD Palmolein)	2781.00 MT
			2	Acid Casein	206.00 MT

The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP, 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website.

No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take suitable consequential action accordingly.

Case No.	9 / NC/6/MEET/Dec/202324/10
Case Status	Case Deferred
Party Name	KAMCO CHEW FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00001743AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI;	

- (a) The process flow chart showing each stage of processing along with the justification for the wastage claimed , if any?
- (b) The recipe cum mass balance sheet showing how the bills of material (both imported and indigenous) change over processing ? The mass balance adds up to more than 100% as per details furnished without any wastage.
- (c) supporting documents like CoA, etc. for the argument for IO ratio claimed above.

The case stands deferred to 15.02.2024.

Case No.	10 / NC/6/MEET/Dec/202324/10
Case Status	Case Deferred
Party Name	KAMCO CHEW FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00001742AM23
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI;

- (a) Clarification of the exported item (soft drink/concentrate).
- (b) The process flow chart showing each stage of processing along with the justification for the wastage claimed, if any.
- (c) The recipe cum mass balance sheet showing how the bills of material (both imported and indigenous) change over processing? The mass balance adds up to more than 100% as per details furnished without any wastage.
- (d) supporting documents like CoA, etc. for the argument for IO ratio claimed above.

The case stands deferred to 15.02.2024.

Case No.	11 / NC/6/MEET/Dec/202324/10
Case Status	Case Deferred
Party Name	RIGHT HEALTH PLATTER PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00001579AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 15.02.2024	

Case No.	12 / NC/6/MEET/Dec/202324/10
Case Status	Case Deferred
Party Name	RIGHT HEALTH PLATTER PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00001577AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 15.02.2024	

Case No.	13 / NC/6/MEET/Dec/202324/10
Case Status	Case Rejected
Party Name	SPICES INDIA ENTERPRISES
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00001385AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the case has already been rejected in M.No. 9 dated 14.12.2023. RA may take suitable consequential action accordingly.	

Case No.	14 / NC/6/MEET/Dec/202324/10
Case Status	Case Rejected
Party Name	OMKAR TRADERS
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00001164AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the case has already been rejected in M.No. 9 dated 14.12.2023. RA may take suitable consequential action accordingly.	

Case No.	15 / NC/6/MEET/Dec/202324/10
Case Status	Case Rejected
Party Name	HAVISH FOODS

Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00001159AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the case has already been rejected in M.No. 9 dated 14.12.2023. RA may take suitable consequential action accordingly.	

Case No.	16 / NC/6/MEET/Dec/202324/10
Case Status	Case Rejected
Party Name	GREENLEAF ENTERPRISE
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00000021AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the case has already been rejected in M.No. 9 dated 14.12.2023. RA may take suitable consequential action accordingly.	

Case No.	17 / NC/6/MEET/Dec/202324/10
Case Status	Case Rejected
Party Name	TOTAL TRADING SOLUTIONS
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00000319AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

NC considered the case as per agenda and noted that the case has already been rejected in M.No. 9 dated 14.12.2023.

RA may take suitable consequential action accordingly.

Case No.	18 / NC/6/MEET/Dec/202324/10
Case Status	Case Deferred
Party Name	VANILA FOOD PRODUCTS
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM REVIW00001474AM24
RA File Number	039504000962 AM17
Licence No and Date	0310812350/04/04/2017
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 15.02.2024	

Case No.	19 / NC/6/MEET/Dec/202324/10
Case Status	Case Rejected
Party Name	GLAMY CANDY PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM REVIW00005095AM24
RA File Number	072404000025 AM20
Licence No and Date	0710114994/31/05/2019
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm has submitted review application for enhancement of wastage allowed. The Committee decided to	

maintain "Status Quo" of the earlier decision on the basis of the comments dated 12.12.2023 furnished by the Technical Authority, i.e., MoFPI .

RA may take suitable consequential action accordingly.

Case No.	20 / NC/6/MEET/Dec/202324/10
Case Status	Case Approved
Party Name	DEEPKIRAN FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM REVIW00007057AM23
RA File Number	082404000360 AM20
Licence No and Date	0810147151/03/02/2020

Norms Committee Decision:

NC considered the case as per agenda and decided to modify the norms of the AA based on the comments of the Technical Authority, i.e., MoFPI furnished vide email dated 11.01.2024, allowing the following inputs;

S.No.	Export item description	Export item Qty	S.No.	Import Item Description	Qty. Recommended
1.	Bread, Pastry, Cakes, Biscuits And Other Bakers	5000000.00 Kg	1	Duralox Oxidation Management Blend	544.020 Kg
			2	Art Liq Green Colour	70.00 Kg
			3	Citric Acid	2494.758 Kg
			4	Rumford Baking Powder	7544.148 Kg

			5	Moisturelock Powder	2520.00 Kg
			6	Dried Plain Whole (Seasoning Powder)	3810.00 Kg
			7	Active Dry Yeast	4555.00 Kg
			8	Pizza Sauce	12637.80 Kg
			9	Tomatoes Whole Peeled	25610.00 Kg
			10	Polyoefin Shrink Film	As per Packaging Policy
			11	Arm & Hammer Baking Soda	1714.720 Kg
RA may take suitable consequential action accordingly.					

Case No.	21 / NC/6/MEET/Dec/202324/10
Case Status	Case Approved
Party Name	STIC ON PAPERS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00007054AM24
RA File Number	NA
Licence No and Date	0910068918/30/06/2020
Norms Committee Decision:	

NC considered the case as per agenda and decided to fix the norms of the AA based on the comments of the Technical Authority, i.e., Tech (NL) furnished vide email dated 09.01.2024, allowing the following inputs;

S.No.	Export item description	Qty of Export Item	S.No.	Import Item Description	Qty. Recommended
1	Thermal Transfer Ribbon (TTR Wax W111) (Cut to sizes)	3,000,000.00 Sq. Mt	1	Barcode Printing Ink Film TDW108G (Jumbo rolls of sizes 910 MM)	3,090,000.00 Sq. Mt

RA may take suitable consequential action accordingly.

Case No.	22 / NC/6/MEET/Dec/202324/10
Case Status	Case Approved
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00060251AM21
RA File Number	06AA04002791 AM21
Licence No and Date	0611000095/11/01/2021
Norms Committee Decision:	
NC considered the case as per agenda and decided to fix the norms of the AA based on the comments of the Technical Authority, i.e., MoFPI furnished vide email dated	

11.01.2024, allowing the following inputs;

S.No.	Export item description	Qty of Export Item	Import Item Description	Qty. Recommended
1.	Cleanse Shake Vanilla Flavor	3093.50 Kg	i. Organic Rice Protein Powder 80 Percent ii. Organic Pea Protein Powder 80 Percent	2173.00 Kg
2.	Cleanse Shake Plain Flavor	954.60 Kg		2173.00 Kg
3.	Cleanse Shake Chocolate Flavor	2555.30 Kg		

RA may take suitable consequential action accordingly.

Case No.	23 / NC/6/MEET/Dec/202324/10
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM REVIW00001326AM24
RA File Number	03AA04022310 AM21
Licence No and Date	0311001513/09/02/2021
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application along with the DL reply of the firm is under examination by the Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to	

MoFPI to expedite their comments.

The case stands deferred to 15.02.2024

Case No.	24 / NC/6/MEET/Dec/202324/10
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM REVIW00001327AM24
RA File Number	03AA04045343 AM22
Licence No and Date	0311005249/09/07/2021
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application along with the DL reply of the firm is under examination by the Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 15.02.2024	

Case No.	25 / NC/6/MEET/Dec/202324/10
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM REVIW00001405AM24
RA File Number	07AA04039317 AM22
Licence No and Date	0711002392/17/11/2021
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application along with the DL reply of the firm is under examination by the Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to	

MoFPI to expedite their comments.

The case stands deferred to 15.02.2024

Case No.	26 / NC/6/MEET/Dec/202324/10
Case Status	Case Deferred
Party Name	AUTOCOMP CORPORATION PANSE PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM REVIW00007196AM24
RA File Number	31AX04000029 AM22
Licence No and Date	3111000859/05/01/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the export/import items are Engineering products. Therefore, the Committee, based on the comments of Technical Authority, i.e., Tech.1, decided to transfer the case to NC-1.	

Case No.	27 / NC/6/MEET/Dec/202324/10
Case Status	Case Deferred
Party Name	INDIES GLOBAL FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00330997AM22
RA File Number	33AX04000012 AM22
Licence No and Date	3311000576/25/01/2022
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., MoFPI;	
(a) Whether the pouch size is 360gm or 110gm.	
(b) Whether the WMP content is 0.0088gm or 0.0066gm in each pouch.	

The case stands deferred to 15.02.2024.

Case No.	28 / NC/6/MEET/Dec/202324/10
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00002270AM23
RA File Number	03AX04002413 AM23
Licence No and Date	0311016616/26/07/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application along with the DL reply of the firm is under examination by the Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 15.02.2024	

Case No.	29 / NC/6/MEET/Dec/202324/10
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00002289AM23
RA File Number	07AX04000483 AM23
Licence No and Date	0711004774/27/07/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	

The case stands deferred to 15.02.2024

Case No.	30 / NC/6/MEET/Dec/202324/10
Case Status	Case Deferred
Party Name	TASTY BITE EATABLES LTD
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00002300AM23
RA File Number	31AX04000060 AM23
Licence No and Date	3111001588/27/07/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm based on the comments of the Technical Authority, i.e., MoFPI; <i>"The quantity for all 6 exported items along with their recipe so as to calculate the requisite imported quantity for WMP."</i> The case stands deferred to 15.02.2024.	

Case No.	31 / NC/6/MEET/Dec/202324/10
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00002524AM23
RA File Number	10AX04000141 AM23
Licence No and Date	1011001299/08/08/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination by the Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	

The case stands deferred to 15.02.2024

Case No.	32 / NC/6/MEET/Dec/202324/10
Case Status	Case Deferred
Party Name	SENSO FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00002723AM23
RA File Number	24AX04000124 AM23
Licence No and Date	2411001798/22/08/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application along with the DL reply of the firm is under examination by the Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 15.02.2024	

Case No.	33 / NC/6/MEET/Dec/202324/10
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00003197AM23
RA File Number	07AX04000767 AM23
Licence No and Date	0711005274/19/09/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination by the Technical Authority, i.e., MoFPI, and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	

The case stands deferred to 15.02.2024

Case No.	34 / NC/6/MEET/Dec/202324/10
Case Status	Case Rejected
Party Name	SUDEEP NUTRITION PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00003632AM23
RA File Number	34AX04000320 AM23
Licence No and Date	3411002888/11/10/2022
Norms Committee Decision: NC considered the case as per agenda and noted that in Appendix-4E, Vitamin B1, Vitamin B6, and Vitamin A are being added as imported inputs along with EDTA FeNA in the import item. The Committee further observed that the AA has been issued for the import of Vitamin Premix which is an ineligible item under Para 4.11(a)(ix) of FTP, 2023. Therefore, the Committee decided to reject the case with direction to the firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	35 / NC/6/MEET/Dec/202324/10
Case Status	Case Deferred
Party Name	RIGHT HEALTH PLATTER PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00004526AM23
RA File Number	04AX04000699 AM23
Licence No and Date	0411004490/22/11/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination by the Technical Authority, i.e., MoFPI and their comments are	

awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 15.02.2024

Case No.	36 / NC/6/MEET/Dec/202324/10
Case Status	Case Deferred
Party Name	RIGHT HEALTH PLATTER PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00004527AM23
RA File Number	04AX04000683 AM23
Licence No and Date	0411004491/22/11/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination by the Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 15.02.2024	

Case No.	37 / NC/6/MEET/Dec/202324/10
Case Status	Case Deferred
Party Name	TIT BIT FOODS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM REVIW00006284AM24
RA File Number	03AX04004134 AM23
Licence No and Date	0311019468/23/11/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination by the Technical Authority, i.e., MoFPI and their comments are	

awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 15.02.2024

Case No.	38 / NC/6/MEET/Dec/202324/10
Case Status	Case Deferred
Party Name	HERB ARTIZAN PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00005474AM23
RA File Number	07AX04001451 AM23
Licence No and Date	0711006075/02/01/2023

Norms Committee Decision:

NC considered the case as per agenda and heard the representative of the firm, Mr. Amit Agarwal who appeared for PH through VC on 11.01.2024. The Committee requested the representative of the firm to submit following information for considering the application for fixation of norms:

- i. Copy of amended license with export quantity.
- ii. Fresh CoA of the export product.
- iii. CoA of the import item.
- iv. Stepwise wastage with justification.

The case stands deferred to 15.02.2024.

Case No.	39 / NC/6/MEET/Dec/202324/10
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00005803AM23

RA File Number	03AX04005207 AM23
Licence No and Date	0311020788/18/01/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination by the Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 15.02.2024	

Case No.	40 / NC/6/MEET/Dec/202324/10			
Case Status	Case Approved			
Party Name	LT FOODS LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024			
HQ File Number	HQRNORM APPLY 00006052AM23			
RA File Number	05AX04003122 AM23			
Licence No and Date	0511017140/02/02/2023			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms of the AA based on the comments of the Technical Authority, i.e., MoFPI furnished vide email dated 13.12.2023 allowing the following inputs;				
Sl.No.	Export Item Description	Qty of Export item	Import Item Description	Qty Recommended
1	Hyderabadi Biryani Kit	250000.00 SETS (SET)	i. Whole Milk Powder	3206.00 Kg
2	Lucknowi Biryani Kit	150000.00 SETS (SET)	ii. Boxes (Packing Material)	As per the Packaging Policy

3	Cuppa Rice Dum Biryani	200000.00 SETS (SET)		
RA may take suitable consequential action accordingly.				

Case No.	41 / NC/6/MEET/Dec/202324/10
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00000632AM24
RA File Number	05AX04000287 AM24
Licence No and Date	0511018658/08/05/2023
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination by the Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 15.02.2024	

Case No.	42 / NC/6/MEET/Dec/202324/10
Case Status	Case Deferred
Party Name	CHIRAL AGRO PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00001368AM24
RA File Number	NA
Licence No and Date	0711007575/16/05/2023
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is	

under examination by the Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 15.02.2024

Case No.	43 / NC/6/MEET/Dec/202324/10
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00001151AM24
RA File Number	10AX04000089 AM24
Licence No and Date	1011001836/26/05/2023
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination by the Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 15.02.2024	

Case No.	44 / NC/6/MEET/Dec/202324/10
Case Status	Case Deferred
Party Name	KOELEMAN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00001160AM24
RA File Number	07AX04000243 AM24
Licence No and Date	0711007674/29/05/2023
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek the following information	

from the firm, based on the comments of the Technical Authority, i.e., MoFPI;

(a) The process flowchart showing various stages of processing along with the justification for the wastage claimed, if any;

(b) The recipe cum mass balance sheet showing how the bill of materials changes over the processing;

(c) the supporting documents for supporting the above like CoA, Shipping/Landing Bills, etc.

The case stands deferred to 15.02.2024.

Case No.	45 / NC/6/MEET/Dec/202324/10
Case Status	Case Rejected
Party Name	AMAR FOOD PRODUCTS
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00001390AM24
RA File Number	24AX04000036 AM24
Licence No and Date	2411002436/08/06/2023

Norms Committee Decision:

NC considered the case as per agenda and noted that the firm was issued a DL on 07.08.2023 followed by reminders on 22.08.2023, 06.09.2023, 21.09.2023, 06.10.2023, 21.10.2023, 05.11.2023, 20.11.2023, 05.12.2023, 20.12.2023, and 04.01.2024 for furnishing information. Despite, repeated reminders, the firm has failed to furnish the requisite information for further examination of the case. The Committee decided to reject the case with direction to the firm to pay Customs duty and applicable interest for regularization of the case.

RA may take suitable consequential action accordingly.

Case No.	46 / NC/6/MEET/Dec/202324/10
Case Status	Case Deferred

Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00001409AM24
RA File Number	02AX04000147 AM24
Licence No and Date	0211004549/08/06/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination by the Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 15.02.2024	

Case No.	47 / NC/6/MEET/Dec/202324/10
Case Status	Case Deferred
Party Name	M R AGRO INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00001506AM24
RA File Number	08AX04000406 AM24
Licence No and Date	0811008391/12/06/2023
Norms Committee Decision: NC considered the case as per agenda and noted that, the firm was issued DL on 28.12.2023 followed by a reminder on 12.01.2024, seeking following information which is still awaited. The Committee decided to send a reminder to the firm to furnish reply immediately: 1. Proforma invoice for the sterilization equipment/machine installed in the premises of the firm. 2. Clarification on "How the export quantity is greater than the import quantity". 3. Are any indigenous inputs being used in the manufacturing process? The case stands deferred to 15.02.2024	

Case No.	48 / NC/6/MEET/Dec/202324/10
Case Status	Case Deferred
Party Name	OLYMPIC ZIPPERS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00001731AM24
RA File Number	05AX04000693 AM24
Licence No and Date	0511019406/16/06/2023
Norms Committee Decision: NC considered the case as per agenda and noted that a DL was issued on 03.10.2023, followed by reminders on 18.10.2023, 02.11.2023, 17.11.2023, 02.12.2023, 17.12.2023, 01.01.2024, and 16.01.2024. The case stands deferred to 15.02.2024	

Case No.	49 / NC/6/MEET/Dec/202324/10
Case Status	Case Deferred
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00001895AM24
RA File Number	02AX04000166 AM24
Licence No and Date	0211004610/19/06/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination by the Technical Authority, i.e., MoFPI, and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 15.02.2024	

Case No.	50 / NC/6/MEET/Dec/202324/10
Case Status	Case Deferred
Party Name	DRY BLEND FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00002723AM24
RA File Number	05AX04000826 AM24
Licence No and Date	0511019546/27/06/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination by the Technical Authority, i.e., MoFPI, and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 15.02.2024.	

Case No.	51 / NC/6/MEET/Dec/202324/10
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00004590AM24
RA File Number	07AX04000092 AM24
Licence No and Date	0711008795/24/07/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 15.02.2024	

Case No.	52 / NC/6/MEET/Dec/202324/10
Case Status	Case Approved
Party Name	CHANDIGARH SWEETS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00004699AM24
RA File Number	05AX04000949 AM24
Licence No and Date	0511020115/28/07/2023

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the decision taken in M.No.9 dated 14.12.2023 on similar case of the firm as per the comments of MoFPI, allowing the following inputs

S.No.	Export item description	Qty of Export Item in Kgs	Import Item Description	Qty. Recommended
1	Chena Murki	15000.00	Skimmed Milk Powder	96000.00 Kg
2	Cham Cham Pink/Yellow/White	40000.00		
3	Desi/Bikaneri/Roasted Brown Burfi	100000.00		
4	Dhoda/Malwa Burfi	40000.00		
5	Gajar Halwa/Gajar Burfi	20000.00		
6	Gujia	16000.00		
7	Gulab Jamun/Delhi Sweet	80000.00		

8	Kalakand/Meetha Halwa	30000.00		
9	Milk Cake/Punjabi Special Sweet	60000.00		
10	Pista Burfi/Mawa Pista Burfi	30000.00		
11	Plain Khoya	20000.00		
12	Punjabi Rasgulla	60000.00		
13	Spongy Rasgulla	30000.00		
14	Rasmalai	40000.00		
15	Coconut Burfi	10000.00		
16	Paneer Momos	5000.00		
17	Malai Kofta/Kofta Balls	6000.00		
18	Paneer Pakoda	9400.00		
RA may take suitable consequential action accordingly.				

Case No.	53 / NC/6/MEET/Dec/202324/10
Case Status	Case Approved
Party Name	CHANDIGARH SWEETS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024

HQ File Number	HQRNORM APPLY 00004698AM24
RA File Number	05AX04000948 AM24
Licence No and Date	0511020114/28/07/2023

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA based on the decision in M.No.9 dated 14.12.2023 as per the Comments of MoFPI, allowing the following inputs

S.No.	Export item description	Qty of Export Item in Kgs	Import Item Description	Qty. Recommended
1	Chena Murki	7500.00	Skimmed Milk Powder	48000.00 Kgs
2	Cham Cham Pink/Yellow/White	20000.00		
3	Desi/Bikaneri/Roasted Brown Burfi	50000.00		
4	Dhoda/Malwa Burfi	20000.00		
5	Gajar Halwa/Gajar Burfi	10000.00		
6	Gujia	8000.00		
7	Gulab Jamun/Delhi Sweet	40000.00		
8	Kalakand/Meetha Halwa	15000.00		
9	Milk Cake/Punjabi Special Sweet	30000.00		

10	Pista Burfi/Mawa Pista Burfi	15000.00		
11	Plain Khoya	10000.00		
12	Punjabi Rasgulla	30000.00		
13	Spongy Rasgulla	15000.00		
14	Rasmalai	20000.00		
15	Coconut Burfi	5000.00		
16	Paneer Momos	2500.00		
17	Malai Kofta/Kofta Balls	3000.00		
18	Paneer Pakoda	4700.00		
RA may take suitable consequential action accordingly.				

Case No.	54 / NC/6/MEET/Dec/202324/10
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00005089AM24
RA File Number	07AX04000757 AM24
Licence No and Date	0711008972/16/08/2023
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is	

under examination by the Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 15.02.2024

Case No.	55 / NC/6/MEET/Dec/202324/10
Case Status	Case Deferred
Party Name	BVEG FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00005311AM24
RA File Number	05AX04001411 AM24
Licence No and Date	0511020700/30/08/2023

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination by the Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 15.02.2024

Case No.	56 / NC/6/MEET/Dec/202324/10
Case Status	Case Approved
Party Name	SWANI SPICE MILLS PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00005542AM24
RA File Number	03AX04002557 AM24
Licence No and Date	0311026979/11/09/2023

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA allowing the following inputs:

Sl.No.	Export Item Description	Qty of Export item	Import Item Description	Qty Recommended
1.	Coriander Powder	594.00 MT	Coriander Seed and Splits	596.97 MT

Regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with

RA may take suitable consequential action accordingly.

Case No.	57 / NC/6/MEET/Dec/202324/10
Case Status	Case Deferred
Party Name	KALPATARU AGROCOM
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00005639AM24
RA File Number	08AX04001035 AM24
Licence No and Date	0811009358/13/09/2023

Norms Committee Decision:

NC considered the case as per agenda and noted that a DL was issued to the firm on 28.12.2023 followed by a reminder on 12.01.2024, seeking the following information and no reply has been furnished by the firm. Therefore, the committee **decided to send a reminder** to the firm to expedite the reply:

1. Whether the firm has its own sterilization equipment in its premises or the sterilization activities are done through other firm/agencies. The details of sterilization facility available and its location may be furnished.
2. Proforma Invoice of the sterilization equipment or machine purchased and installed by the firm in its premises.
3. Status of the Import/Export of all earlier licenses obtained by the firm.

The case stands deferred to 15.02.2024

Case No.	58 / NC/6/MEET/Dec/202324/10
Case Status	Case Deferred
Party Name	PRISTINE INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00005858AM24
RA File Number	05AX04001877 AM24
Licence No and Date	0511021149/26/09/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., MoFPI; (a) The process flowchart showing various stages of processing with justification for wastage, if claimed; the generic flowchart would not be suffice; (b) The recipe cum mass balance sheet showing how the bill of materials would change over processing; (c) The supporting documents like CoA, Shipping/Landing Bills, etc for arriving at the calculations. The case stands deferred to 15.02.2024	

Case No.	59 / NC/6/MEET/Dec/202324/10
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00006141AM24
RA File Number	05AX04002047 AM24
Licence No and Date	0511021443/10/10/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is	

under examination by the Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 15.02.2024

Case No.	60 / NC/6/MEET/Dec/202324/10
Case Status	Case Approved
Party Name	INSTANTLY YOURS INC
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00006153AM24
RA File Number	52AX04000200 AM24
Licence No and Date	5211005958/10/10/2023

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA based on the decision taken in M.No. 5 dated 17.08.2023 on similar case of the firm, allowing the following inputs;

S.No.	Export item description	Qty of Export item	S.No.	Import item description	Qty. recommended
1.	Ready To Cook Delhi Biryani (With Delhi Biryani Sauce)	93354.00 Kg	1.	Whole Milk Powder (WMP) MIN 26% FAT	1500.01 Kg
2.	Ready To Cook Hyderabad Biryani (With Hyderabad Biryani Sauce)	21015.00 Kg	2.	Whole Milk Powder (WMP) MIN 26% FAT	465.59 Kg

RA may take subsequent consequential action accordingly.

Case No.	61 / NC/6/MEET/Dec/202324/10
Case Status	Case Deferred
Party Name	PURE TRUHERB PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00006161AM24
RA File Number	07AX04000955 AM24
Licence No and Date	0711009427/11/10/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination by the Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 15.02.2024	

Case No.	62 / NC/6/MEET/Dec/202324/10
Case Status	Case Deferred
Party Name	CHANDIGARH SWEETS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00006187AM24
RA File Number	05AX04001805 AM24
Licence No and Date	0511021477/12/10/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek the following information from the firm : (a) Clarification on the import item, Milk Powder, Whether it is SMP or WMP. (b) Bill of entry of the imported item. The case stands deferred to 15.02.2024.	

Case No.	63 / NC/6/MEET/Dec/202324/10
Case Status	Case Deferred
Party Name	B P SPICES
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00006417AM24
RA File Number	08AX04001402 AM24
Licence No and Date	0811009733/23/10/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the firm has obtained 6 Advance Authorisations out of which EO is pending in 5AAs as informed by the firm in their letter dt. 12.10.2023. Moreover, information relating to Sterilization facility has been requested vide NC letter dt. 27.12.2023. Committee decided to wait for information from the firm. The case stands deferred to 15.02.2024	

Case No.	64 / NC/6/MEET/Dec/202324/10			
Case Status	Case Approved			
Party Name	SWASTIK INTERNATIONAL			
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024			
HQ File Number	HQRNORM APPLY 00006657AM24			
RA File Number	24AX04000317 AM24			
Licence No and Date	2411002921/06/11/2023			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms of the AA allowing the following inputs:				
Sl.No.	Export Item Description	Qty of Export item	Import Item Description	Qty Recommended
1.	Dried Ginger Ground	23.00 MT	Dried Ginger Split Sterilised	23.115 MT

Regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with

RA may take suitable consequential action accordingly.

Case No.	65 / NC/6/MEET/Dec/202324/10
Case Status	Case Approved
Party Name	NEDSPICE PROCESSING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00006655AM24
RA File Number	10AX04000214 AM24
Licence No and Date	1011002101/06/11/2023

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA allowing the following inputs:

Sl.No.	Export Item Description	Qty of Export item	Import Item Description	Qty Recommended
1.	Turmeric Powder	6400.00 Kg	Turmeric Dried Split/Whole	6432.00 Kg

Regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with

RA may take suitable consequential action accordingly.

Case No.	66 / NC/6/MEET/Dec/202324/10
Case Status	Case Deferred
Party Name	SHREENATHJI AGRI EXPORT LLP
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00006641AM24

RA File Number	24AX04000142 AM24
Licence No and Date	2411002927/06/11/2023
Norms Committee Decision:	
NC considered the case as per agenda and noted that a DL was issued to the firm on 27.12.2023 followed by a reminder on 11.01.2024, and no reply has been furnished by the firm. Therefore, the committee decided to send a reminder to the firm seeking the following information: 1. Whether the firm has its own sterilization equipment in its premises or the sterilization activities are done through other firm/agencies. The details of sterilization facility available and its location may be furnished. 2. Proforma Invoice of the sterilization equipment or machine purchased and installed by the firm in its premises. 3. Status of the Import/Export of all earlier licenses obtained by the firm. The case stands deferred to 15.02.2024.	

Case No.	67 / NC/6/MEET/Dec/202324/10			
Case Status	Case Approved			
Party Name	SHREE BHUVANESHWARI ENTERPRISE			
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024			
HQ File Number	HQRNORM APPLY 00006800AM24			
RA File Number	13AX04000225 AM24			
Licence No and Date	1311002290/10/11/2023			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms of the AA allowing the following inputs:				
Sl.No.	Export Item Description	Qty of Export item	Import Item Description	Qty Recommended
1.	Cumin Seeds Ground	125.00 MT	Processed Graded and Polished Cumin	125.625 MT

			Seeds	
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Regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with

RA may take suitable consequential action accordingly.

Case No.	68 / NC/6/MEET/Dec/202324/10			
Case Status	Case Approved			
Party Name	SWASTIK INTERNATIONAL			
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024			
HQ File Number	HQRNORM APPLY 00006947AM24			
RA File Number	24AX04000344 AM24			
Licence No and Date	2411002989/21/11/2023			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms of the AA allowing the following inputs:				
Sl.No.	Export Item Description	Qty of Export item	Import Item Description	Qty Recommended
1.	Dried Ginger Ground	47.00 MT	Dried Ginger Split Sterilised	47.235 MT

Regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take suitable consequential action accordingly.

Case No.	69 / NC/6/MEET/Dec/202324/10
Case Status	Case Approved
Party Name	BIOEXTRACT

Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00007040AM24
RA File Number	07AX04001312 AM24
Licence No and Date	0711009795/24/11/2023

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the norms fixed in M.No. 2 dated 18.04.2019 on similar case of the firm, allowing the following inputs:

Sl.No.	Export Item Description	Qty of Export item	Import Item Description	Qty Recommended
1.	Marigold Extract (Lutein Free 20% Oil) (Lutein 20%) (Solvent NMT 5 PPM)	1.00 Kg	Marigold Oleoresin (Lutein 22.5%)	0.900 Kg

RA may take suitable consequential action accordingly.

Case No.	70 / NC/6/MEET/Dec/202324/10
Case Status	Case Deferred
Party Name	FARM2WORLD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00007081AM24
RA File Number	24AX04000355 AM24
Licence No and Date	2411003003/28/11/2023

Norms Committee Decision:

NC considered the case as per agenda and noted that a DL was issued to the firm on 28.12.2023 followed by a reminder on 12.01.2024, and no reply has been furnished by the firm. Therefore, the committee **decided to send a reminder** to the firm seeking the following information:

1. Proforma Invoice of the sterilization equipment or machine purchased and

installed by the firm in its premises.

2. Status of the Import/Export of all earlier licenses obtained by the firm.

The case stands deferred to 15.02.2024.

Case No.	71 / NC/6/MEET/Dec/202324/10
Case Status	Case Approved
Party Name	KEU INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00007104AM24
RA File Number	05AX04002590 AM24
Licence No and Date	0511022331/29/11/2023

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA based on the comments furnished by the Technical Authority, Tech 1, allowing the following inputs:

Sl.No.	Export Item Description	Qty of Export item in pieces	S.No.	Import Item Description	Qty Recommended in pieces
1	COROZO BUTTON 14 L	362876	1	COROZO BUTTON BLANKS 14 L	366505
2	COROZO BUTTON 16 L	559598	2	COROZO BUTTON BLANKS 16 L	565194
3	COROZO BUTTON 18 L	1977794	3	COROZO BUTTON BLANKS 18 L	1997572

4	COROZO BUTTON 22 L	991757	4	COROZO BUTTON BLANKS 22 L	1001675
5	COROZO BUTTON 24 L	2760681	5	COROZO BUTTON BLANKS 24 L	2788288
6	COROZO BUTTON 28 L	1812422	6	COROZO BUTTON BLANKS 28 L	1830546
7	COROZO BUTTON 30 L	50474	7	COROZO BUTTON BLANKS 30 L	50979
8	COROZO BUTTON 32 L	164588	8	COROZO BUTTON BLANKS 32 L	166234

RA may take suitable consequential action accordingly.

Case No.	72 / NC/6/MEET/Dec/202324/10
Case Status	Case Deferred
Party Name	MIRAMAX METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00007090AM24
RA File Number	05AX04002600 AM24
Licence No and Date	0511022310/29/11/2023
Norms Committee Decision:	
NC considered the case as per agenda and noted that the export/import items are	

engineering items and decided to transfer the case to NC-1 based on the comments of Technical Authority,i.e. Tech1.

Case No.	73 / NC/6/MEET/Dec/202324/10
Case Status	Case Deferred
Party Name	SHRI SHYAM OVERSEAS
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00007121AM24
RA File Number	52AX04000254 AM24
Licence No and Date	5211006586/30/11/2023
Norms Committee Decision: NC considered the case as per agenda and noted that a DL was issued to the firm on 27.12.2023 followed by a reminder on 11.01.2024, and no reply has been furnished by the firm. Therefore, the committee decided to send a reminder to the firm seeking the following information: 1. Whether the firm has its own sterilization equipment in its premises or the sterilization activities are done through other firm/agencies. The details of sterilization facility available and its location may be furnished. 2. Proforma Invoice of the sterilization equipment or machine purchased and installed by the firm in its premises. 3. Status of the Import/Export of all earlier licenses obtained by the firm. The case stands deferred to 15.02.2024.	

Case No.	74 / NC/6/MEET/Dec/202324/10
Case Status	Case Deferred
Party Name	CRIUS LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00007120AM24

RA File Number	30AX04000382 AM24
Licence No and Date	3011004479/30/11/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e. Tech 2: 1. Approved composition of Export items with both imported and indigenous inputs. 2. CoA of Export items. 3. CoA of Import items from foreign supplier. 4. Complete process with material balance showing wastage in each step. 5. Import permission from Ministry of Health and Family Welfare is only for Tablets. Under which provision, Premix is being exported by using this import. The case stands deferred to 15.02.2024.	

Case No.	75 / NC/6/MEET/Dec/202324/10
Case Status	Case Deferred
Party Name	ATICK HOME TRENDS
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00007218AM24
RA File Number	32AX04000516 AM24
Licence No and Date	3211005960/05/12/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	76 / NC/6/MEET/Dec/202324/10
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Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00007211AM24
RA File Number	03AX04003986 AM24
Licence No and Date	0311029126/05/12/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination by the Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 15.02.2024	

Case No.	77 / NC/6/MEET/Dec/202324/10
Case Status	Case Deferred
Party Name	JASMI HOME FURNISHINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00007287AM24
RA File Number	04AX04000778 AM24
Licence No and Date	0411006534/08/12/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	78 / NC/6/MEET/Dec/202324/10
Case Status	Case Deferred
Party Name	PURE TRUHERB PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024

HQ File Number	HQRNORM APPLY 00007285AM24
RA File Number	07AX04001378 AM24
Licence No and Date	0711009905/08/12/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination by the Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 15.02.2024	

Case No.	79 / NC/6/MEET/Dec/202324/10
Case Status	Case Deferred
Party Name	SARITA HANDA EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202324/ 10 and 11/01/2024
HQ File Number	HQRNORM APPLY 00007273AM24
RA File Number	05AX04002793 AM24
Licence No and Date	0511022550/08/12/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

MINUTES OF MANUAL AGENDA OF M.No.10 DATED 11.01.2024

Case No.: M-21	Party Name: M/s AVT Natural Products Ltd.	Meeting no. & Date : NC/6/MEET/Dec/202324/10 , 11/01/2024	Status: Deferred Defer Date: 15.02.2024
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HQ F.No. : 01/85/171/00036/AM22/DES.VI	License No. & Date:	
Subject: Fixation of SION for EOU for export of marigold oleoresin against import of marigold seeds by M/S AVT Natural Products Ltd.		
Decision:NC considered the case as per agenda and heard the representative of the firm appeared for PH through VC on 11.01.2024. The Committee decided to seek following information from the firm : i. The reason for importing marigold seeds when it is available domestically? ii. Clarification on the type of Marigold Seeds used for sowing, i.e. Genetically Modified (GM) or Non-GM. iii. If Non-GM seeds used, how the seeds could be used only one time? iv. If GM seeds used, has necessary permission from the regulating/approving ministry like Department of Biotechnology/Ministry of Environment, Forests and Climate Change taken as per Rules for the Manufacture/ Use /Import/ Export and Storage of Hazardous Microorganisms, Genetically Engineered Organisms or Cells, 1989” under the Environment (Protection) Act, 1986. The Committee also decided to send a letter to DC-CSEZ, Cochin to furnish the basis on which the ad-hoc norms were fixed along with the supporting documents thereof. The case stands deferred to 15.02.2024.		

Case No.: M-22	Party Name: M/s AVT Natural Products Ltd.	Meeting no. & Date : NC/6/MEET/Dec/202324/10 , 11/01/2024	Status: Deferred
HQ F.No. : 01/85/171/00037/AM22/DES.VI	License No. & Date:		Defer Date: 15.02.2024

Subject: Fixation of SION for EOU for export of marigold zeaxanthin oleoresin against import of marigold zeaxanthin seeds by M/S AVT Natural Products Ltd.

Decision: NC considered the case as per agenda and heard the representative of the firm appeared for PH through VC on 11.01.2024. The Committee decided to seek following information from the firm :

- i. Why there is need for importing marigold seeds when it is available domestically?
- ii. Clarification on the type of Marigold Seeds used for sowing, i.e. Genetically Modified (GM) or Non-GM.
- iii. If Non-GM seeds used, how the seeds could be used only one time?
- iv. If GM seeds used, has necessary permission from the regulating/approving ministry like Department of Biotechnology/Ministry of Environment, Forests and Climate Change taken as per Rules for the Manufacture/ Use /Import/ Export and Storage of Hazardous Microorganisms, Genetically Engineered Organisms or Cells, 1989” under the Environment (Protection) Act, 1986.

The Committee also decided to send a letter to DC-CSEZ, Cochin to furnish the basis on which the ad-hoc norms were fixed along with the supporting documents thereof.

The case stands deferred to 15.02.2024.